

five years. As a further incentive, there are no processing charges, no pre-payment charges/penalty and a free insurance cover is to be provided to the borrower for the entire amount of outstanding loan. The package is presently available till 31.12.2009.

Reservation for physically handicapped persons

*291. SHRI S. ANBALAGAN: Will the PRIME MINISTER be pleased to state:

(a) the present percentages of reservation for physically handicapped persons in each of the category of posts in Central Government offices and Central Public Sector Undertakings;

(b) the total number of posts reserved for physically handicapped persons in Central Government offices and PSUs, separately, during each of the last three years and the number of them filled up; and

(c) the reasons for not filling up the remaining posts and the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) Three per cent vacancies in all Groups of posts in case of direct recruitment and three per cent vacancies in Groups C and D posts in case of promotion are reserved for persons with disabilities of which one per cent each is reserved for persons suffering from (i) blindness or low vision, (ii) hearing impairment and (iii) locomotor disability or cerebral palsy in the posts identified for each disability.

As per information received from 68 Ministries/Departments, 1866 vacancies were earmarked reserved for persons with disabilities during 2005 of which 862 were filled up. In the year 2006, as per information received from 58 Ministries/Departments, 1615 vacancies were earmarked reserved of which 556 were filled up and in the year 2007, as per information received from 53 Ministries/Departments, 1135 vacancies were earmarked reserved of which 378 were filled up. Information in respect of public sector undertakings is not maintained centrally.

Some vacancies remain unfilled for reasons like non-availability of suitable candidates for the posts, time gap between the notification of vacancies and their filling up etc.

Assessment of RTI Act

*292. SHRI RAMDAS AGARWAL:

SHRI DARA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether any review has been made to assess the working of the Right to Information (RTI) Act;

(b) if so, the details and the outcome thereof;